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CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH : CUTTACK.

O.A. No. 13 OF 1993

Date of decision : May 20, 1993

Shri B.K.Rao ... Applicant

Versus

Union of India and others Respondents

For the Applicant ... M/s. M.Mishra, U.C.Patnaik,
B.Misra, D.S.Mohanty,
Advocates.

For the Respondents ... Mr.D.N.Mishra, Standing
Counsel (Railway).

CORAM:

THE HONOURABLE MR. K.P.ACHARYA, VICE CHAIRMAN:

1. Whether reporters of local papers may be allowed to see the judgment? Yes.
2. To be referred to the reporters or not? No
3. Whether His Lordship wish to see the fair copy of the judgment? Yes.

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JUDGMENT

K. P. ACHARYA, W.C., In this application under section 19 of the Administrative Tribunals Act, 1985, the applicant prays for a compassionate appointment, which has been strongly opposed by the Respondents on the ground that the applicant has come to this Bench 30 years after the death of his father. At this late stage, the application should not be allowed.

2. I have heard learned counsel for the applicant and Mr. D. N. Misra, learned Standing Counsel (Railways) for the respondents at a considerable length. I find there is substantial force in the contention of Mr. D. N. Misra that after such a long lapse of time, this application has been filed. Hence I find no merit in this application which stands dismissed. No costs.

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20-5-93
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VICE-CHAIRMAN

Central Administrative Tribunal,
Cuttack Bench, Cuttack.
20.5.1993/K. Mohanty.

